

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 307(ND)/2017

**CORAM:**

**PRESENT: SH. R. VARADHARAJAN**  
**HON'BLE MEMBER(J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
17.01.2018**

**NAME OF THE COMPANY: M/s S.G. and Sons Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 252**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present : Mr. Omkar Singh, Counsel for Income Tax Department

**ORDER**

Mr. Omkar Singh, Advocate has appeared on behalf of the Standing Counsel for Income Tax Department. He submits that the Department has no objection to the restoration of the name Appellant company in the records of the ROC.

As none is present on behalf of the Petitioner, in the interest of justice adjourned to 1<sup>st</sup> February, 2018.

-S-df

**(R. Varadharajan)**  
**Member (J)**

-S-df

**(Ina Malhotra)**  
**Member (J)**